

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.07-IA/724(AHM)2024
in
C.P.(IB)/111(AHM)2024

Proceedings under Section 94 IBC

IN THE MATTER OF:

Bimaladevi Biharilal Parsrampur
Vs
HDFC Bank Ltd.

.....Applicant

.....Respondent

Order delivered on 03/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Kamil Lokhandwala Adv.
For the Respondent :

ORDER

This is an application filed by the applicant/IRP to place on record Report under Section 99 of the IBC.

Let notice be issued to the Financial Creditor as well to the Corporate Debtor. The applicant is directed to collect the notices from the registry within three days and serve upon the Financial Creditor as well to the Corporate Debtor along with copy of this order through Registered Ad post / Speed-post / Dasti mode as well as on the registered email ID within seven days from the date of this order. The Financial Creditor as well to the Corporate Debtor may file reply within a week from the date of receipt of notice. Rejoinder, if any, be filed thereafter before the next date.

Proof of Service be filed by way of an affidavit before the next date of hearing.

Re-list on 03.06.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)